

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-587(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubbers Co. Pvt. Ltd. Applicant/Petitioner
Vs.
Sumeru Processors Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.08.2018

Coram:

Dr. Deepti Mukesh
Hon'ble Member(Judicial)

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant : Mr. G.K. Jain, CA
For the Respondent : Ms. Anindita Saha, Adv.

ORDER

Pleadings are complete and the matter was listed for argument. Ld. Proxy Counsel appearing for respondent seeks time stating that the main counsel is in personal difficulty. In the meantime the Ld. Chartered Accountant for the applicant states that there is an apprehension that the promoters may leave the country to which the Ld. Counsel for the Corporate Debtor states that there is no such possibility of any of the promoters leaving the country in near future.

For arguments on 11.09.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

13.08.2018
Ritu Sharma

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)